

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No. 48392/2024

[Arising out of impugned final judgment and order dated 03-01-2023 in WRIT-A No. 503/2018 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

KRISHNA KUMAR PANDEY & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 263/2026 - CONDONATION OF DELAY IN FILING, IA No. 266/2026 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS, IA No. 261/2026 - EXEMPTION FROM FILING O.T. AND IA No. 265/2026 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 08-01-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIHI

For Petitioner(s) : Mr. Rajeev Kumar Srivastava, Adv.
Mr. Ashish Prakash, Adv.
Ms. Jaishree Tandon, Adv.
Ms. Nilanjani Tandon, Adv.
Mr. Kundan Kumar, Adv.
Mr. Ajay Amritraj, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Permission to file Special Leave Petition is granted.
2. The Petitioners challenge the judgment and order dated 03.01.2023 in WRIT-A No. 503/2018 titled "*Ram Deo & Ors. vs. Union of India*" passed by the High Court of Judicature at Allahabad, Lucknow Bench.
3. Delay condoned.
4. Issue notice, returnable on 20.02.2026.

5. Dasti service, in addition, is permitted. Let steps for service be taken within one week.

6. In the notice itself, let it be mentioned that respondents are required to file a counter affidavit and reply to the interlocutory application(s), if any, before the next date of listing.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)